

**IN THE COURT OF SH. AMITABH RAWAT  
ADDITIONAL SESSIONS JUDGE-03  
(SHAHDARA), KARKARDOOMA COURT, DELHI**

**CNR No. DLSH-01-00-6179-2020**

Case No. ECIR/05-STF/2020

**SC No. 181/2020**

**Directorate of Enforcement Vs. Tahir Hussain**

05.12.2023

Present : Sh. N.K. Matta, Ld.Special Public Prosecutor for the State  
(through Webex).

None for IO.

Accused Tahir Hussain physically produced from JC.

Sh. Naveen Kumar Malhotra, Ld. Counsel for accused Tahir  
Hussain.

Ld. Counsel for accused has pointed out that he had moved an application on 18.11.2023 for which the prosecution had sought time to file a reply. He submits that he has not been provided with any advance copy of the reply of the said application. He has filed one judgment of Hon'ble Supreme Court of India delivered in a case titled as *Pavana Dibbur vs. The Directorate of Enforcement*, Criminal Appeal No. 2779 of 2023 dated 29.11.2023.

IO is not present in the court nor is anybody on behalf of the prosecution.

It is already 12.30 PM.

The Court has waited for around half an hour since 12.00 PM for somebody to appear on behalf of the prosecution.

There was a direction to provide advance copy to the counsel for accused. However, neither advance copy has been supplied nor even

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reply has been filed in the Court. Previously also, there was non-appearance on behalf of the prosecution in the Court for the purpose of filing reply and supply of application/judgments/arguments. Though it was stated that such thing would not happen again, however, it has again happened.

In these circumstances, let Special Director (Directorate of Enforcement) to appear in person on next date i.e. 08.12.2023 at 2.00 PM.

The date is given as per convenience of both Ld. Counsel for accused and Ld. SPP.

Let accused Tahir Hussain be produced physically from JC on next date.

Copy of this order be e-mailed to the Ld. Counsel for accused, Ld. Special Public Prosecutor as also to worthy Director (ED).

(Amitabh Rawat )  
Addl. Sessions Judge-03  
Shahdara District, Karkardooma Courts,  
Dated: 05.12.2023